

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APL No. 217 OF 2019 & IA No. 1683 OF 2019

Dated: 3rd October, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. Ravindra Kumar Verma, Technical
Member (electricity)

In the matter of:

Punjab State Power Corporation Limited, Appellant(s)

Versus

Mytrah Aadhya Power Pvt Ltd Respondent(s)

Counsel for the Appellant(s) : Anand K. Ganesan
Swapna Seshadri
Amal Nair

Counsel for the Respondent(s) : Aadil Boprai
Nooren Sarma
Gurlabh Singh
Sunil Choudhary for R2
Sakesh Kumar
Gitanjali N. Shirma for R3
Aditya Kumar Singh
Jyotsna Khatri

ORDER

IA No. 1683 of 2019

(Application for condonation of delay in filing reply)

For the reasons set out in the application, delay of 33 days in filing the reply is condoned. Application is disposed of.

Appeal No. 217 of 2019

Rejoinder shall be filed within two week.

List the matter on **19.11.2019**

Ravindra Kumar Verma
Technical Member(electricity)

Justice Manjula Chellur
Chairperson

MK